CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. NO.185 OF 2011

Monday, this the 3rd day of October, 2011

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

Viyyapuri
Chief Commercial Clerk
Southe Railway
Palakkad Junction, Palakkad
Residing at Attathparamba
Pudupariyaran, Palakkad

Applicant

(By Advocate Mr U.Balagangadharan.

versus

- Union of India represented by Chairman Railway Board Rail Bhavan, New Delhi
- The Director (Estt) (NG)
 Railway Board
 Rail Bhavan, New Delhi
- The General Manager
 Southern Railway
 Park Town, Chennai
- 4. The Senior Divisional Commercial Manager Southern Railway
 Palakkad Division
 Palakkad 678 002
- The Senior Divisional Personnel Officer Southern Railway Palakkad Division Palakkad – 678 002
- 6. The Secretary
 Department of Personnel & Training
 North Block, New Delhi
- 7. The Senior Personnel Officer Southern Railway Headquarters Park Town, Madras

Respondents

(By Advocate Mrs.Sumathi Dandapani, Senior Advocate Mr.K.M.Anthru (R1-5 & 7) Advocate Mr.Sunil Jacob Jose, SCGSC (R-6) The application having been heard on 03.10.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The applicant has sought the following reliefs in the OA:

- (i) Call for the records leading to Annexure A-1 and A-3 and set aside them as legally unsustainable.
- (ii) Direct the 3rd respondent tore-draw the integrated seniority list and alert notice of all cadres of commercial clerks for being considered for the post of ACM taking into account 'catch up' principle.
- (iii) Direct the third respondent not to rely on Annexure A-6 seniority list for drawing up alter notice as it is stood stayed earlier.
- (iv) Declare that the Alert notice appended to Annexure A-1 is not legally sustainable and the third respondent is legally bound to recast integrated seniority list and re-draw the alert notice open the basis of revised seniority list based on the catch up principle annunciated by the Apex Court in various judgments.
- (v) Grant such other relief that the Hon'ble Court may feel fit in the facts and circumstances of the case."
- 2. Shri Balagangadharan, the learned counsel for applicant seeks permission to withdraw the OA as the applicant has already retired from service and the reliefs as sought for has thus become infructuous. We grant permission as sought for and the OA is dismissed as infructuous without prejudice to the right of the applicant to claim the benefits that is otherwise not barred. No costs.

Dated, the 3rd October, 2011.

K GEORGE JOSEPH ADMINISTRATIVE MEMBER JUSTICE P.R.RAMAN JUDICIAL MEMBER